

**Attention to Matter  
of Urgent Public  
Importance**

12.22 hrs.

**PAPERS LAID ON THE TABLE**

**REPORT OF INDIAN DELEGATION TO THE  
MEETINGS OF BOARD OF GOVERNORS  
OF I.M.F., ETC.**

**The Minister of Finance (Shri Morarji Desai):** I beg to lay on the Table a copy of Report of the Indian Delegation to the Fifteen Annual Meeting of the Boards of Governors of the International Monetary Fund and International Bank for Reconstruction and Development and the Fourth Annual Meeting of the Board of Governors of the International Finance Corporation. [*Placed in Library. See No. LT-2547/60.*]

**AMENDMENT TO COAL MINES (CONSERVATION AND SAFETY) RULES**

**The Minister of Steel Mines and Fuel (Sardar Swaran Singh):** I beg to lay on the Table a copy of Notification No. G.S.R. 1456 dated the 10th December, 1960 making certain amendment to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [*Placed in Library. See No. LT-2548/60.*]

**CORRIGENDUM TO MINERAL CONCESSION RULES**

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I beg to lay on the Table a copy of Notification No. G.S.R. 1459 dated the 10th December, 1960 containing corrigendum to the Mineral Concession Rules, 1960, under sub-section (1) of Section 28 of the Mines and Minerals. (Regulation and Development) Act, 1957—[*Placed in Library. See No. LT-2549/60.*]

**ESTIMATES COMMITTEE**

**NINETY-NINTH REPORT**

**Shri Dasappa (Bangalore):** I beg to present the Ninety-ninth Report of the Estimates Committee on the Ministry of Health on the action taken by  
1667 (Ai) LS.—4

Government on the recommendations contained in the Thirty-sixth Report (Second Lok Sabha) of the Estimates Committee on the Ministry of Health Medical Services (PART I).

12.23 hrs.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE**

**OFFENSIVE LAUNCHED BY JOTEDARS  
AGAINST KURFA SUB-TENANTS IN  
TRIPURA**

**Shri Dasaratha Deb (Tripura):** Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The situation arising out of the offensive reported to have been launched by Jotedars against ‘Kurfa’ sub-tenants at Baisnabpur in Tripura.”

**The Minister of Home Affairs (Shri G. B. Pant):** May I place this statement on the Table of the House, because it does not interest a vast majority of the House?

**Mr. Speaker:** Yes.

**Shri Dasaratha Deb:** He can give a brief summary of the statement.

**Shri G. B. Pant:** I am placing the whole statement on the Table. [*See Appendix III, annexure No. 87.*]

**Shri Dasaratha Deb:** I may be allowed to put some questions. May I know if the Government are aware that those Mag tenants have been occupying the land in question for the last 40 years and the ex-District Magistrate, Shri M. Ramunny had issued order to the S.D.O., Sabroom to see that the Mag peasants were not evicted from the land, but the local officers have flouted that order and backed the jotedar to evict Mags? Secondly . . .